AB No.17 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr AS Siddiqui, the learned counsel for the petitioner.

Mr ND Chullai, learned senior Govt. Advocate, informed that the case diary has not arrived and prayed that the matter be listed on Monday (3.8.2015).

Prayer is allowed.

List the matter on Monday (3.8.2015).

JUDGE

dr

MC (Review Pet) No. 5 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr MF Qureshi, the learned counsel for the petitioner who submits that he had taken steps against respondent No.4 but till date service report is awaited. The learned counsel is directed to enquire from the GPO Shillong, and file the status of service supported by an affidavit with two weeks.

List the matter after two weeks for report on service and further order.

JUDGE

dr

Tr P(Crl) No.1 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

On the request of Mr K Paul and Mr PT Sangma, learned counsels appearing on behalf of the respondents, list this matter after three weeks.

Mr ND Chullai, learned senior GA, is present.

JUDGE

dr

WP(C) No.21 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr AP Vaswani, the learned counsel for the petitioner. Also heard Mrs S Bhattacharjee, learned State counsel.

Both the learned counsels submit that pleadings is complete.

Post the matter for hearing after three weeks.

JUDGE

dr

WP(C) No. 53 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr NG Kundu, learned counsel appearing on behalf of Mr PK Roy Choudhury, the conducting counsel for the petitioner , who submits that Mr Roy Choudhury, is out of station for the purpose of his treatment and prayed that the matter may be adjourned for two weeks.

Vide order dated 14.07.2015, it was ordered that no further adjournment should be asked for. But, considering the health ground of the learned counsel for the petitioner the matter is adjourned.

List the matter for hearing after two weeks.

JUDGE

dr

WP(C) No. 53 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr SD Upadhaya, the learned counsel for the petitioner.

Counsel for the respondents Mr K Paul, submits that he received notice only day before yesterday and prayed for time to file counter affidavit. Prayer is allowed.

List the matter after a week for further order.

JUDGE

dr

WP(C) No. 54 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr SD Upadhaya, the learned counsel for the petitioner.

Counsel for the respondents Mr K Paul, submits that he received notice only day before yesterday and prayed for time to file counter affidavit. Prayer is allowed.

List the matter after a week for further order.

JUDGE

dr

WP(C) No. 79 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr R Mazumdar, the learned counsel for the petitioner who submits that he will not file rejoinder affidavit.

Mr N Mozika, learned CGC, submits that pleadings are complete.

Post the matter for hearing after three weeks.

Interim order if any shall continue till next date.

JUDGE

dr

WP(C) No. 80 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr R Mazumdar, the learned counsel for the petitioner who submits that he will not file rejoinder affidavit.

Mr N Mozika, learned CGC, submits that pleadings are complete.

Post the matter for hearing after three weeks.

Interim order if any shall continue till next date.

JUDGE

dr

WP(C) No. 118 of 2015

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr PK Borah, the learned counsel for the petitioner.

Mr BB Nazary, learned counsel for the respondent No.3 submits that till now he has not received any notice.

Petitioner's counsel is directed to furnish copies of the petition to the learned counsel for the respondent No.3 today itself.

Mr ND Chullai, learned senior Govt. Advocate appearing for the State respondents, submits that he is not going to file counter affidavit.

Mr K Baruah, learned counsel for the respondent No.4, submits that he has already filed counter affidavit.

List the matter after two weeks for further order.

JUDGE

dr

WP(C) No. 241 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Miss AR Nath, learned counsel who submits that the conducting counsel Mr HR Nath, is on sanctioned leave on health ground and prayed that the matter may be adjourned.

Mr JM Thangkhiew, learned State counsel is present.

List the matter after three weeks for hearing.

JUDGE

dr

WP(C) No. 242 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr R Mazumdar, the learned counsel for the petitioner and Mr R Deb Nath, learned CGC.

As prayed for by both the counsel for the parties, list this matter after three weeks for hearing.

JUDGE

dr

WP(C) No. 295 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr R Mazumdar, the learned counsel for the petitioner and Mr R Deb Nath, learned CGC.

As prayed for by both the counsel for the parties, list this matter after three weeks for hearing.

JUDGE

dr

WP(C) No. 348 of 2013

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Mr R Mazumdar, the learned counsel for the petitioner and Mr SC Shyam, learned CGC.

As prayed for by both the counsel for the parties, list this matter after three weeks for hearing.

JUDGE

dr

WP(C) No.409 of 2014

B E F O R E

THE HON'BLE MR JUSTICE SR SEN

30.07.2015

Heard Miss QB Lamare, learned counsel for the petitioner, who submits that steps has been taken long back but no service report has been received till date. The learned counsel is directed to enquire from the GPO Shillong, and file the status of service supported by an affidavit.

Mr S Sen Gupta, learned State counsel and Mr. B Khyriem, learned counsel for the respondent No.5, are present.

List this matter after two weeks for further order.

JUDGE

dr